

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10.

C.P. (IB)/1020(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.03.2024

NAME OF THE PARTIES: Rmol Engineering and Offshore Limited
Vs.
Replenish Realty Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Siddha Pamecha i/b Thodur Law Associates, Ld. Counsel for the Financial Creditor present. Adv. Mily Ghoshal a/w Adv. Ritika Vijan, Ld. Counsel for the Corporate Debtor present.
2. Heard Ld. Counsel for both the parties. **Reserved for Orders.** Both the parties may file their short synopsis in not more than 2-3 pages within three (3) days.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)